

In the Court of Judicial Magistrate Court No.1, Madurai.
Cr.M.P.No.1551/2020 Dt:17.09.2020
Present: Thiru. R. Karthikeyan. B.A.B.L.,
Dated this the 24th day of September 2020

1) Saravanan, S/o.Pitchai
2) Muthukumar, S/o.Rasu - Petitioners/Accused

-Vs-

CCB., P.S,
Crime No.43/2020
U/Sec.120(b), 465, 467, 468, 471, 420 IPC - Respondent

Bail Order

The Bail Petition received through e-Mail. Heard, Both sides through conference call. On perusal of records the petitioners/Accused are alleged to committed an offence U/s. 120(b), 465, 467, 468, 471, 420 IPC and same the Petitioners/Accused are remanded to Judicial custody from 01.09.2020. The petitioners counsel represented that the Petitioners/Accused are innocent and they have not committed any offence as alleged in F.I.R. and the Petitioners/Accused are drivers of the A1, and at request of A1 alone they borrowed a money and A1 alone made arrangement for loan and Petitioners/Accused not received any amount and the petitioners/Accused are ready to furnish sufficient sureties for their release and for future attendance. This is second bail petition. Hence, pray bail.

In turn reply received from Respondent Police and same the prosecution objected that the case is under investigation. A1, and these Petitioners/Accused jointly cheated the bank, and sale deeds stands in the name of Petitioners/Accused. The same and registered documents, hence, the argument of petitioners side that, the Petitioners/Accused have no knowledge about the falsification is not acceptable. If the petitioners/Accused may released on bail, they should be abscond and to tamper the witness and the cheated amount yet to be recovered. Hence, pray for dismissal.

On perusal of the records and considering the facts of the case, nature of offence and stage of investigation and the the cheated amount yet to be recovered, co-accused are not yet arrested, this court is not inclined to grant Bail to the petitioners/Accused. Hence, this bail application is dismissed.

(Sd.)R.Karthikeyan,(24.09.2020)
Judicial Magistrate No. I(FAC),
Madurai.

